

NOTICE INVITING e-TENDER

Tender is hereby invited the undersigned, vide this Notice Nlet No-16/15TH/EO/2023-24 for 11 Nos. Drinking water System and No. of Boundary wall which is available in the web http://wbtenders.gov.in/

Executive Officer Farakka Panchayat Samity

EAST COAST RAILWAY

(1)Tender Notice No. WAT-TRD-24-23-24, Date 28.11.2023

Name of work with its location:
REPLACEMENT OF EXISTING OUTLIVED AND CORRODED CANTILEVER ASSEMBLIES IN BORRAGUHALLU-BHEJA SECTION OF WALTAIR DIVISION.

Tender Value: ₹2,46,54,850/-, EMD: ₹2,73,300/-.

(2)Tender Notice No. WAT-TRD-34-23-24, Date 28.11.2023

Name of work with its location:
ELECTRIFICATION OF LEFT OVER LINES AT DIESEL LOCO SHED/VISAKHAPATNAM OF WALTAIR DIVISION.

Tender Value: ₹1,08,72,268.10, EMD: ₹2,04,400/-.

Completion Period of the work: 10 Months (for Both tenders).

Date & time of Tender Closing: 19.12.2023 at 1500 hrs. (for Both tenders).

Complete details & tender document will be available at www.ireps.gov.in

Sr. Divisional Electrical Engineer (TRD)/ PR-844/O/23-24 Waltair

Annexure - A

Noticed Notice Inviting under of N.I.T. No: 67, 68, 69, 71, 72, 73, 74, 75, 76, 77, 79, 80, 81 & 82 for Non Maintenance Programme 2023-2024 of Executive Engineer (A-M) Bankura (A-M) Division under Bankura (A-M) Division. Tender is being invited by the undersigned on behalf of the Government of West Bengal from the eligible contractors having Experience similar nature of works. Last date & time for application: 19.12.2023 (till 12.00 P.M).

Sd/- Executive Engineer (A-M) Bankura (A-M) Division Bankura

NOTICE

That the declarant herein being Epic Agro Products Private Limited (registered place of Business : 25, Park Lane, Kolkata - 700016) is the owner of land measuring about 86.58 Decimals situated at Mouza - Deora, Amta, J.L. No. 122, 121, comprised in L.R Dag No. 1259, 1241, 1184, 1242, 1192, 4235, P.S. - Amta, Howrah - 711401, District - Howrah. The present owner hereby declares that the following chain deeds being : (1) Deed of Sale for the year 2008, made between Furore Animal Farms & Agro Tech Industries (I) Ltd being the vendor and Sk Ensan Ali being the purchaser, duly registered in the office of A.R.A-I, Kolkata and recorded in Book No. 1, Being No. 06115 of 2008; (2) Deed of Sale for the year 2000, made between Julmat Khan being the vendor and Alam Ali being the purchaser duly registered in the office of S.R. Amta and recorded in Book No. 1, Being No. 759 of 2000; (3) Deed of Sale dated 25.01.2005, made between Sufal Chandra Pal and others being the vendor and Sk Sabur Ali being the purchaser, duly registered in the office of A.D.S.R - Amta and recorded in Book No. 1, Being No. 00712 of 2005; (4) Deed of Sale for the year 1974, made in favour of Sk Golam Kibriya, duly registered in the office of S.R - Amta and recorded in Book No. 1, Being No. 4110 of 1974; (5) Deed of Sale for the year 1978, made in favour of Sk Golam Kibriya, duly registered in the office of S.R- Amta and recorded in Book No. 1, Being No. 3850 of 1978; (6) Deed of Sale for the year 1978, made in favour of Sk Golam Kibriya, duly registered in the office of S.R- Amta and recorded in Book No. 1, Being No. 3851 of 1978; and other relevant documents pertaining to the above mentioned property have not been collected in ORIGINAL / PHOTOCOPY format by the present owner from the erstwhile owners / sellers. That the present owner / Declarant being Epic Agro Products Private Limited declares that the property is free from any encumbrance and the Declarant herein declares that the present property owner / declarant is the absolute owner of the above sated property and no part of the property has been disposed of or transferred to any person / individual / body corporate / association / Society / Trust / financial institution / authority etc. That if any person / individual / body corporate/ association / Society / Trust/ financial institution / authority is in possession of the aforesaid Chain deed's OR having any

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ULTRAMINE PIPETECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of Corporate Debtor Ultramine Pipetech Private Limited
2	Date of Incorporation of Corporate Debtor 03.04.2007
3	Authority under which corporate debtor is incorporated /registered Registrar of Companies, Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U25209WB2007PTC114987
5	Address of the registered office and principal office (if any) of corporate debtor 40, Strand Road, 3rd Floor, Room No - 4, Model House, Kolkata, West Bengal, India
6	Date of closure of Insolvency Resolution Process 22.08.2023
7	Liquidation commencement date of corporate debtor Hon'ble NCLT, Kolkata pronounced order for initiation of liquidation of Corporate Debtor on 22.08.2023. In the aforesaid order, name of the Liquidator was not mentioned correctly. Order rectifying name of Liquidator by Hon'ble NCLT, Kolkata was received by Liquidator on 2nd December, 2023.
8	Name and registration number of the insolvency professional acting as liquidator Name: Rakesh Kumar Agarwal Registration No: IBB/IPA-001/IP/P-00443/2017-18/10786
9	Address and e-mail of the liquidator, as registered with the Board Address: 20, N.S Road, Block-A, 1st Floor, Room No-15 Kolkata-700001 Email: rakesh202@hotmail.com
10	Address and e-mail to be used for correspondence with the liquidator Address: 20, N.S Road, Block-A, 1st Floor, Room No-15 Kolkata-700001 Email: crp.ultramine@gmail.com, rakesh202@hotmail.com
11	Last date for submission of claims 01.01.2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Ultramine Pipetech Private Limited on 22.08.2023. In the aforesaid order, name of the Liquidator was not mentioned correctly. Order rectifying name of Liquidator by Hon'ble NCLT, Kolkata was received by Liquidator on 2nd December, 2023.

The stakeholders of Ultramine Pipetech Private Limited are hereby called upon to submit their claims with proof on or before 01.01.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/- (Rakesh Kumar Agarwal)
Liquidator of Ultramine Pipetech Private Limited
Registration no: IBB/IPA-001/IP/P-00443/2017-18/10786
AFA No: AA1/10786/02/200224/105492 (valid upto 20th February, 2024)

Date: 5th December, 2023,
Place: Kolkata

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **02.05.2021** calling upon the Borrower(s) **AMAR NATH GUPTA AND DEVANTA** to repay the amount mentioned in the Notice being **Rs.19,42,271.73 (Rupees Nineteen Lakhs Forty Two Thousand Two Hundred Seventy One and Paise Seventy Three Only)** against Loan Account No. **HHLKSL00447994** as on **31.03.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **29.11.2023**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.19,42,271.73 (Rupees Nineteen Lakhs Forty Two Thousand Two Hundred Seventy One and Paise Seventy Three Only)** as on **31.03.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

RESIDENTIAL FLAT BEARING NO. - 10 HAVING A SUPER AREA OF 763 SQUARE FEET, LOCATED ON 3RD FLOOR, SOUTH - EAST SIDE, IN THE RESIDENTIAL COMPLEX KNOWN AS "MAA SARADA APARTMENT, SITUATED

FORM No. INC-26
BEFORE THE CENTRAL GOVERNMENT
REGIONAL DIRECTOR, EASTERN REGION
TRY OF CORPORATE AFFAIRS, KOLKATA

Matter of sub-section (4) of Section 13 of the Companies Act, 2013;

-And-
Matter of the Rule 30 (5)(a) of the Companies (Incorporation) Rules, 2014

-And-
Matter of: **RAJGHARANA MERCHANTS PVT.** having its Registered Office at **CABIN NO. 2, GRANT LANE, 3RD FLOOR, GANPATI BERS, ROOM NO. 310, BOWBAZAR, KATA-700012, WEST BENGAL.**

..... Petitioner

is hereby given to the general public that the company proposes to make application to the Central Government, Regional Director, Eastern Region, Office of Corporate Affairs, Kolkata under Section 13 and other applicable provisions, if any, of the Companies Act, 2013 and Rules made thereunder seeking confirmation of alteration of the memorandum of association of the company in terms of special resolution passed at the Extra-Ordinary Meeting held on 06th day of November 2023 to enable the company to change its registered name from the "State of West Bengal" to the "State of West Bengal".

Person whose interest is likely to be affected by the change of the registered office of the company may deliver either on the MCA-21 portal (mca.gov.in) by filing investor complaint form or by being delivered or send by registered post objections supported by an affidavit stating the